

Statement
*Surplus land available on imposition of
 ceiling laws and its distribution
 in the States*

State	Surplus area declared or taken possession	Surplus area distributed
(area in '000 acres)		
Andhra Pradesh	74	N.A.
Assam	89	11
Bihar	7.7	0.8
Gujarat	50	2.
Haryana (Pepsu area)	170	65
Jammu & Kashmir	450	450
Kerala	10	1.8
Madhya Pradesh	84	21
Maharashtra	271	176
Punjab (Pepsu area)	178	64
Rajasthan	N.A.	27
Tamil Nadu	25	17
Uttar Pradesh	251	121
West Bengal	936	432
	2585.7	1412.6

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**STATEMENT BY MINISTER CORRECTING ANSWER TO A
 SUPPLEMENTARY RAISING OCT OF
 STARRED QUESTION NO. 466, DATED
 THE 14TH MARCH, 1973 RELATING TO
 GAJENDRAGADKAR COMMISSION
 REPORT**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE): Sir, in reply to the supplementary raised by Shri Man Singh Varma enquiring whether appointments, promotions and transfers had been stopped in the Indian Agricultural Research Institute pending processing of the Inquiry Report, it was indicated that 1200 posts were lying vacant since the Commission had advised the I.C.A.R. not to make recruitment. However, the figure has been shown in the debate as '4200', probably due to a typographical error. The figure of '4200' indicated in the printed debate (col. 27, 6th para) should be read as '1200'.

It is only a typographical mistake.

MR. CHAIRMAN: Papers to be laid on the Table.

श्री मान सिंह वर्मा: अध्यक्ष महोदय, जो करेक्शन उन्होंने किया है उस के विषय में मुझे खुद पूछना है।

श्री सभापति: अभी मैं आगे चला गया हूँ। आप बाद में पूछियेगा।

PAPERS LAID ON THE TABLE

**I. The Uttar Pradesh Nagar
 Mahapalikas (Amendment) Ordinance,
 1973 and Related Paper**

**II. The Uttar Pradesh Water Supply
 and Sewerage Ordinance, 1973 and Re-
 lated Paper**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation dated June 13, 1973, issued by the President in relation to the State of Uttar Pradesh, a copy each (in English and Hindi) of the following papers:—

(i) The Uttar Pradesh Nagar Mahapalikas (Amendment) Ordinance, 1973 (U.P. Ordinance No. 3 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance.

(ii) The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 (U.P. Ordinance No. 8 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance.

[Placed in Library. See No. LT-5312/73 for (i) and (ii).]